

1	2	3
22.	Tripura	50%
23.	Uttarakhand	50%
24.	Uttar Pradesh	33.33%
25.	West Bengal	50%
26.	Meghalaya	No Panchayati Raj Institution
27.	Mizoram	
28.	Nagaland	

States which are yet to give effect to PESA Act, 1996

†2978. DR. KIRODI LAL MEENA: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) the States of India which have not yet enacted rules/provisions/legislation to implement the provisions of Panchayats (Extension to Scheduled Areas) (PESA) Act, 1996;

(b) the States where population of tribal community is relatively higher; and

(c) the details of the States which have not yet formulated relevant laws under the Panchayati Raj system in compliance with Section 4(k), 4(1) and 4(m) of PESA Act?

THE MINISTER OF PANCHAYATI RAJ (SHRI NARENDRA SINGH TOMAR): (a) Out of ten Panchayats (Extension to Scheduled Areas) Act, 1996 (PESA), States of India, 4 States namely Jharkhand, Odisha, Chhattisgarh and Madhya Pradesh have not yet framed their State PESA Rules/Legislations.

(b) As per Census 2011, the proportion of population of tribal communities in Fifth Schedule States of Chhattisgarh, Jharkhand, Odisha, Madhya Pradesh, Gujarat and Rajasthan is comparatively higher than that in the States of Andhra Pradesh, Telangana, Maharashtra and Himachal Pradesh with reference to their State population. Comparative Statement of tribal population in PESA States is given in the Statement-I (*See below*).

(c) Details of States which have not formulated relevant law under the Panchayati Raj system in compliance with Section 4(k), 4(1) and 4(m) of PESA Act are given in the Statement-II.

†Original notice of the question was received in Hindi.

Statement-II*State-wise overall population and Scheduled Tribe population in
Fifth Schedule States*

Sl. No.	State	Total population (In lakh)	Scheduled Tribe population (In lakh)	% of Scheduled Tribes to total population of the State
1.	Chhattisgarh	255.45	78.23	30.6
2.	Jharkhand	329.88	86.45	26.2
3.	Odisha	419.74	95.91	22.8
4.	Madhya Pradesh	726.27	153.17	21.1
5.	Gujarat	604.40	89.17	14.8
6.	Rajasthan	685.48	92.39	13.5
7.	Maharashtra	1123.74	105.10	9.4
8.	Telangana	351.94	32.87	9.3
9.	Himachal Pradesh	68.65	3.92	5.7
10.	Andhra Pradesh	493.87	26.31	5.3

Source: Census 2011, Office of the Registrar General, India

Statement-II*Details of States which have not formulated relevant law under Panchayati Raj
System in compliance of Section 4(k), 4(l) and 4(m) of PESA Act, 1996*

Sections of PESA Act, 1996	States not formulated relevant law
1	2
4(k) the recommendations of the Gram Sabha or the Panchayats at the appropriate level shall be made mandatory prior to grant of prospecting licence or mining lease for minor minerals in the Scheduled Areas;	Nil

1	2
4(1) the prior recommendation of the Gram Sabha or the Panchayats at the appropriate level shall be made mandatory for grant of concession for the exploitation of minor minerals by auction;	Nil
4(m) while endowing Panchayats in the Scheduled Areas with such powers and authority as may be necessary to enable them to function as institutions of self-government, a State Legislature shall ensure that the Panchayats at the appropriate level and the Gram Sabha are endowed specifically with—	
(i) the power to enforce prohibition or to regulate or restrict the sale and consumption of any intoxicant;	Madhya Pradesh and Jharkhand
(ii) the ownership of minor forest produce;	Madhya Pradesh and Jharkhand
(iii) the power to prevent alienation of land in the Scheduled Areas and to take appropriate action to restore any unlawfully alienated land of a Scheduled Tribe;	Madhya Pradesh and Jharkhand
(iv) the power to manage village markets by whatever name called;	Nil
(v) the power to exercise control over money lending to the Scheduled Tribes;	Chhattisgarh, Madhya Pradesh and Jharkhand
(vi) the power to exercise control over institutions and functionaries in all social sectors;	Nil
(vii) the power to control over local plans and resources for such plans including tribal sub-plans;	Nil

Proposal to set up industries under RGSA scheme

2979. DR. SASIKALA PUSHPA RAMASWAMY: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether Government has proposed to set up Industries under Rashtriya Gram Swaraj j Abhiyan (RGSA) scheme which would be based on local resources and local products available in the panchayat area;